

[Shri L. N. Mishra]

1954. [Placed in Library, see No. LT-554/67].

- (2) A copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-545/67.]

- (3) A copy of Government Resolution No. WB-2(3)|67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Iron Ore Mining Industry. [Placed in Library, See No. LT-546/67].

- (4) A copy of Government Resolution No. WB-2(4)|67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Limestone and Dolomite Mining industries. [Placed in Library, See No. LT-547/67].

AMENDMENT TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES; ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): On behalf of Shri Vidya Charan Shukla,

I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 696 published in Gazette of India dated the 13th May, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-548/67].

- (2) A copy of the Defence of India (Amendment) Rules,

1967, published in Notification No. G.S.R. 781 in Gazette of India dated the 26th May, 1967 under section 41 of the Defence of India Act, 1962 [Placed in Library, See No. LT-549/67].

12.57 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

Shri Khadilkar (Khed): I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY BOARD OF EDUCATION

The Minister of Education (Dr. Triguna Sen): I beg to move:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of